

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
AGRA BENCH, AGRA**

**BEFORE : SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND  
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

ITA No.706/Agr/2018  
Assessment Years: 2011-12

Shri Pankaj Kumar Mishra, Etawah Road, Sirsaganj, Firozabad.	<b>Vs.</b>	JCIT, Range-5, Firozabad.
<b>PAN : AIUPM0819P</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by	Sh. Deependra Mohan, C.A.
Department by	Sh. ShailendraSrivastava, Sr. DR

Date of hearing	13.02.2025
Date of pronouncement	13.02.2025

**ORDER**

**Per Satbeer Singh Godara, Judicial Member:**

This assessee's appeal for assessment year 2011-12, arises against the Commissioner of Income Tax (Appeals)-2 [in short, the "CIT(A)], Delhi's order dated 11.10.2017 in Appeal No. 01/CIT(A)-2/Agra/JCIT-5/Firozabad/2014-15, involving proceedings under section 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. Heard both the parties. Case file perused.
3. The assessee is stated to have filed an application dated 12.02.2025 for withdrawal of the instant appeal on the ground that for the impugned assessment year 2019-20, he has opted for settlement under the Direct

Taxes Vivad Se Vishwas Scheme, 2024. His Form-2 to this effect also forms part of the case records. The Revenue is very fair in not disputing all these averments at this stage.

4. This assessee's appeal is dismissed as withdrawn, subject to all just exceptions.

***Order pronounced in the open court on 13<sup>th</sup> February, 2025.***

**Sd/-**

**(MANOJ KUMAR AGGARWAL)  
ACCOUNTANT MEMBER**

**Sd/-**

**(SATBEER SINGH GODARA)  
JUDICIAL MEMBER**

Dated: 13<sup>th</sup> Feb., 2025.

\*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra